GOVERNMENT OF INDIA MINISTRY OF LABOUR AND EMPLOYMENT

LOK SABHA

UNSTARRED QUESTION NO. 93 TO BE ANSWERED ON 17.07.2017

MINIMUM WAGES

93. SHRI B.N. CHANDRAPPA: SHRI NALIN KUMAR KATEEL: SHRI D.K. SURESH:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a)whether the Government is aware of increasing incidents of owners not paying minimum wages to their labourers and if so, the reaction of the Government thereto;
- (b)whether the Government has received any complaints from labourers and any organisation in this regard;
- (c)if so, the details of the complaints received during the last three years, State/ UT-wise and year wise;
- (d)whether the Government is taking any effective steps to ensure that there is no violation of Minimum Wage Policy in the country and if so, the details thereof; and
- (e)whether the Government is taking all necessary measures to create awareness among labourers about their rights and if so, the details thereof?

ANSWER

MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA)

(a) to (c): Yes, Madam. The regular inspections are carried out for ensuring the compliance of Labour Laws. The details of inspections conducted under Minimum Wages Act,1948 and Payment of Wages Act, 1936 for ensuring the payment of timely statutory wages during the last three years is enclosed herewith as Annexure 'A'.

- (d): Yes, Madam. The Officers of Central Industrial Relations Machinery (CIRM) are regularly conducting inspections under various labour laws, to ensure that the workers are being paid the minimum wages at the rate fixed according to the nature of work as provided under the Minimum Wages Act, 1948. However, if there is any case pertaining to the non-payment or less payment of minimum wages to the workers the officers of the CIRM immediately take action by filing claim cases before the authority under the Act and for other violations prosecutions are filed in the court. The details of the claim cases decided, the amount awarded to the workers during the last three years and prosecution filed in the court under Minimum Wages Act and Payment of Wages Act are enclosed herewith as Annexure 'B'.
- (e): Yes, Madam. Measures to create awareness among labourers about their rights have been provided under Rule 22 of the Minimum Wages (Central) Rules, 1950 framed under the Minimum Wages Act, 1948. Rule 22 of the Minimum Wage Central Rules prescribes that Notices in the Form IX-A containing the minimum rates of wages fixed together with abstracts of the Act, the rules made thereunder and the name and address of the Inspector shall be displayed in English and in a language understood by the majority of the workers in the employment at the main entrances to the establishment and at its office and shall be maintained in a clean and legible condition. Such notices shall also be displayed on the notice-boards of all sub-divisional and district offices.

* *****

ANNEXURE-A

Annexure in reply to part (a) to (c) of Lok Sabha Unstarred Question No. 93 for 17.07.2017.

Minimum Wages Act, 1948

S.No.	Particulars	2014-15	2015-16	2016-17
1	No. of Inspections Conducted	6582	9803	9151
2	No. of Irregularities detected	68747	75938	61689
3	No. Irregularities Rectified	87809	46467	53255
4	No. of Prosecutions Launched	3774	1549	2321
5	No. of Convictions	2782	1476	1951

Payment of Wages Act 1936

S.No.	Particulars	2014-15	2015-16	2016-17
1	No. of Inspections Conducted	2347	1628	2422
2	No. of Irregularities detected	21863	15369	23977
3	No. Irregularities Rectified	41900	16836	20501
4	No. of Prosecutions Launched	1127	226	566
5	No. of Convictions	722	281	267

ANNEXURE -B

Annexure in reply to part (d) of Lok Sabha Unstarred Question No. 93 for 17.07.2017.

Claim cases under Minimum Wages Act

CLAIMS			AMOUNT AWARDED		
B/F	FILED	DECIDED	AWARDED	RECOVERERD	PAID TO WORKES
2	3	4	5	6	7
3980	2167	248	59856881	35892244	30526714
3672	743	1796	66654417	44128036	34879425
2610	1198	1138	96684922	49485990	48540964
	2 3980 3672	B/F FILED 2 3 3980 2167 3672 743	B/F FILED DECIDED 2 3 4 3980 2167 248 3672 743 1796	B/F FILED DECIDED AWARDED 2 3 4 5 3980 2167 248 59856881 3672 743 1796 66654417	B/F FILED DECIDED AWARDED RECOVERERD 2 3 4 5 6 3980 2167 248 59856881 35892244 3672 743 1796 66654417 44128036

Claim cases under Payment Wages Act

YEAR	CLAIMS			AMOUNT AWARDED		
	B/F	FILED	DECIDED	AWARDED	RECOVERERD	PAID TO WORKES
1	2	3	4	5	6	7
2014-15	140	85	31	1264517	8192	0
2015-16	183	103	86	16110659	11386495	11350000
2016-17	195	157	36	5748232	821840	1072547
